

Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi 110 011

Policy Circular No. 52 (RE-2010)/2009-14

Dated: 12 .1.2012

To

The Regional Authority /
Customs Authority /
Trade & Industry

Subject: -Filing of applications for DEPB in cases of exports made under “EPCG Shipping Bills” for items “Cotton yarn including Melange yarn” from 01.04.2011 to 04.08.2011 and ‘Cotton’ from 01.10.2010 to 04.08.2011.

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Policy Circular No. 47 (RE 2010)/2009-2014 dated 08.11.2011 laid down the procedure to file the DEPB applications for ‘Free Shipping Bills’ for exports of ‘Cotton Yarn including Melange Yarn’ and ‘Cotton’. Representations have been received from trade and industry with regard to exports made under the “EPCG Shipping Bills” for “Cotton yarn including Melange yarn” from 01.04.2011 to 04.08.2011 and ‘Cotton’ from 01.10.2010 to 04.08.2011. In such cases appropriate code for DEPB and EPCG could not be given as during the period DEPB was not available. For the making applications of DEPB in such cases, the following procedure is laid down:-

For Exporters:

- (i) Hard copy of the application will be submitted to RA along with copy of EPCG Shipping Bill.
- (ii) An undertaking that he/she has not availed any duty exemption/neutralisation benefit on the exports made under this Shipping Bill.

For Regional Authorities (RAs):

- (i) The details of shipping bill number and date, EPCG and Customs Authority allowing exports will be given on the DEPB Scrip.
- (ii) The endorsement that this DEPB has been issued in Manual Mode.

2. Any difficulty in implementation of the aforesaid guidelines shall be brought to the notice of this Directorate immediately.

3. This issues with the approval of DGFT.

Sd/-
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